

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 165 of 2013

Dated : 19th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Ugar Sugar Works Ltd. ... Appellant(s)
Versus
Govt. of Karnataka & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Ms. Vedanayaki Kiran for
Mr. Prabhuling K. Navadgi**

Counsel for the Respondent(s): Ms. Swapna Seshadri

Appeal No. 176 of 2013

**Himatsingka Seide Ltd. ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Uttam Cheriyan

Counsel for the Respondent (s): Ms. Swapna Seshadri

Appeal No. 314 of 2013

**M/s Star Metallics & Power Pvt. Ltd. ... Appellant(s)
Versus
The Govt. of Karnataka & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Chandrashekar

Counsel for the Respondent (s): Ms. Swapna Seshadri

ORDER

The Learned Counsel for the Respondent has filed reply after serving copy on the other side. The Learned Counsel for the Appellant has filed rejoinder and memo with documents in Appeal no. 314 of 2013 after serving copy on the other side. The Learned Counsel for the Appellants in Appeal no. 165 of 2013 and Appeal no. 176 of 2013 seeks some more time to file rejoinder. Accordingly, they are permitted to file rejoinder after serving copy on the other side.

Post the matter for hearing on **20.1.2014 and 21.1.2014 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk